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Bajaj Travels Vs DCIT

Income Tax Appeal No. 336/DEL/2024

Court: Income Tax Appellate Tribunal (Delhi H Bench)

Date of Decision: May 30, 2024

Acts Referred:

Income Tax Act, 1961 â€" Section 36(1)(va), 37(1), 43B, 139, 143(1), 143(3)

Hon'ble Judges: Shamim Yahya, (AM); Sudhir Pareek, J

Bench: Division Bench

Advocate: Shaantanu Jain, Amit Katoch

Final Decision: Allowed

Judgement